

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT –I)
NEW DELHI.

249/2017

In the matter of:

P. Commissioner of Income Tax, Delhi-6

...Petitioner

v.

ROC, Delhi, Resp. No.1, Shri Sadab Alam
(M/s. Medof Integrated Services Pvt. Ltd.).

...Respondents

SECTION: Under Section 252(1)

Order delivered on 12.12.2017

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner:

Zoheb Hossain, Adv.
Sr. Standing Counsel for ITD
Piyush Goyal, Adv.

For the respondent:

ORDER

Ld. Counsel for the Income tax Department is present and represents that notice of the appeal alongwith annexure has been duly served on the respondent ROC on 22.11.2017. In relation to other respondents notice of this appeal has been duly dispatched on 7.12.2017. Service report of notice of the appeal is not ~~duy~~ available as the tracking report has not been filed and ld. Counsel is directed to file tracking report in relation to Respondent No. 2 and 3. Respondent No. 2 and 3 to file reply in response to

the appeal within a period of 5 days from today in view of the urgency shown by the appellant/revenue as the assessment is getting time barred pursuant to notice dated 31.3.2017 as per Annexure A3 at page No. 32. Post the matter on 21st December, 2017.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

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Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS